

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 235 of 2019

IN THE MATTER OF:

Regent R & D Technologies Pvt. Ltd. & Anr. ...Appellants

Vs

The Registrar of Companies, PuneRespondent

Present:

For Appellants: Mr. Susshil Daga, Advocates.

For Respondent: Mr. Ashish Aggarwal, Advocate for the Resolution Applicant.

O R D E R

26.08.2019 Learned Counsel for the Appellants submit that the appeal was preferred with delay of 25 days and the reasons for refiling the appeal after 11 months have been explained in the petitions for condonation of delay.

Heard the Appellant(s) and having satisfied with the grounds for delay of 25 days and approximately 11 months in refiling the appeal are condoned.

I.A. No. 2608 of 2019 and 2615 of 2019 stand disposed of.

Learned Counsel for the Appellants submits that the Adjudicating Authority noticed that the Company did not generate any Income/Revenue since its inception merely by analyzing the balance sheet without taking into consideration other part of the balance sheet to suggest that the Company actually deals with research and patent and therefore such other issues should also have been considered for doing research work in the business of the Company.

Let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by 27.08. 2019. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Post the appeal 'for Admission (After Notice)' before appropriate Bench on
25th September, 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk